

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 4186
TO BE ANSWERED ON 12.12.2016**

LABOUR REFORMS

4186. SHRI C. MAHENDRAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether various labour unions are opposing the proposal of the Government on labour reforms on the plea that the Government leans towards industrialists by scripting reforms that might lead to legalization and expansion of contract labour in the country;**
- (b) if so, the details thereof and the reaction of the Government thereto;**
- (c) the details of enactments/relaxations declared/being made in this regard; and**
- (d) the likely overall impact of the said move in the country?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) to (d): Reforms in labour laws are an ongoing process to update legislative system to address the need of the hour and to make them more effective and contemporary to the emerging economic and industrial scenario. The process of Legislative reforms includes consultation with stakeholders including Central Trade Unions, Employers' Association and State Governments in the form of tripartite consultation. During last 2 years, several such tripartite meetings have been held for considering suggestions on various legislative reform proposals where the representatives of all stake holders including Central Trade Unions participated and gave their suggestions. The exercise of simplification and amalgamation of labour laws aims at facilitating ease of compliance of labour laws, effective enforcement and enhancing wage security, job security and social security.
